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Date: 24/08/2025

Tripura Ispat (A Unit Of Lohia Group) Vs Union Of India And Ors.

Court: Tripura High Court

Date of Decision: Jan. 12, 2021

Acts Referred: Constitution Of India, 1950 â€" Article 142 Central Excise Act, 1944 â€" Section 11A, 11A(1), 35

Income Tax Act, 1961 â€" Section 40, 263

Hon'ble Judges: Akil Kureshi, CJ; S.G. Chattopadhyay, J

Bench: Division Bench

Advocate: Dr. A.K. Saraf, Kousik Roy, Paramartha Datta

Final Decision: Disposed Of

Judgement